

responding to changing scenario and undertaking sector specific measures to facilitate and enable growth of the sector.

Scam in modernisation of Delhi airport

1095. SHRI RAM KRIPAL YADAV: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Comptroller and Auditor General (CAG) has reported that there is scam of Rs. 1.63 lakh crore in the modernisation of Delhi Airport;

(b) whether it is a fact that CAG has indicated that main culprits of this scam is Delhi International Airport Authority (DIAL), which had manipulated the contracts with private companies;

(c) if so, whether Government has initiated any inquiry into this scam; and

(d) if so, the details thereof and the action taken so far?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) No, Sir. However, in the report tabled in Parliament, in para 2.6, Comptroller and Auditor General (C&AG) has, *inter-alia*, observed that "using Delhi International Airport Pvt. Ltd. (DIAL)'s own projection for earning potential of Rs. 681.63 crore per acre, the same amounts to Rs. 1,63,557 crore for 240 acres of land for 58 years. 45.99 per cent of the same amounting to Rs. 75220 crore would be Airports Authority of India's share. The net present value at a discount rate of 10 per cent amounts to Rs. 3566 crore. The share of DIAL would amount to Rs. 88337 Crore, net present value of which is Rs. 4187 crore."

(b) No, Sir.

(c) and (d) Do not arise.

Irregularities in flying schools

1096. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether an investigation by the Central Vigilance Commission (CVC) has found several flying schools across the country indulging in an elaborate fraud by posing as no-profit-no-loss organisations to avoid paying the full fee for operations to Government;

(b) if so, the details thereof; and